

STATEMENT
STATEMENT TO BE FILLED IN BY THE MINISTERIAL DEPARTMENT AND ALL THE OFFICES UNDER THEIR CONTROL (Boards/Corporations, Directorate, Commissionerate etc.) AND TO BE SENT TO THE CONCERNED ADMINISTRATIVE DEPARTMENTS)
INFORMATION TO BE FURNISHED AS PER SECTION 4 OF RIGHT TO INFORMATION ACT, 2005.

Name of the Department : High Court of Judicature at Bombay
 Name of Subordinate Office : High Court of Judicature at Bombay, Nagpur Bench, Nagpur.
 Whether website has been prepared (created) : Yes Date of creating the website
 Whether website is updated ? : Yes / No.
 If yes, date of having updated

S r. N o	Subject (Under Section 4 of Right to Information Act)	Particular	Mode of Display (Publication)						
			Website Annual Report	Annual Report	Programme Report	Budgetary Document	News Paper	Other (To be referred)	
1	The particulars of origination, functions & duties of the office	The Registry, High Court of Judicature at Bombay, Nagpur Bench, Nagpur. Judicial work as per Bombay High Court Appellate Side Rules, 1960.	hcnag.mah@nic.in	No	No	No	No	No	No

S r. N o	Subject (Under Section 4 of Right to Information Act)	Particular	Mode of Display (Publication)						
2	Powers & duties of officers & employees	As per Bombay High Court Appellate Side Rules, 1960. Applications under Right to Information Act are dealt with as per the Bombay High Court Right to Information Rules, 2006 read with (Revised) Rules 2009.	hcnag.mah@nic.in	No	No	No	No	No	No
3	The procedure followed in the decision making process, channels of supervision and accountability	After receipt of the application under Right to information Act, the information will be collected from the concern sections of the High Court and on receipt of information, the same will be furnished to the applicants/litigants within prescribed period of Right to Information Act.	hcnag.mah@nic.in	No	No	No	No	No	No
4	Norms for the discharge of functions.	As per the Bombay High Court Right to Information Rules, 2006 read with (Revised) Rules 2009.	hcnag.mah@nic.in	No	No	No	No	No	No
5	Rules/Regulations to be used for discharging functions	Public information Officer, High Court, Bench at Nagpur.	hcnag.mah@nic.in	No	No	No	No	No	No
6	Statement of the categories of documents of the department	Yes	hcnag.mah@nic.in	No	No	No	No	No	No

S r. N o	Subject (Under Section 4 of Right to Information Act)	Particular	Mode of Display (Publication)					
7	Arrangements made for the participation of the members of public in relation to the formulation of policy or it's implementation	No	hcnag.mah@nic.in	No	No	No	No	No
8	Information of the Boards/Committees/Councils constituted for the purpose of advice	No	hcnag.mah@nic.in	No	No	No	No	No
9	Directory of officers & employees	Directory of the officers & employees are not supplied to the outsiders	hcnag.mah@nic.in	No	No	No	No	No
10	Monthly pay (Salary)of each employee, system of compensation	By salary. However, no additional system of compensation as provided in the regulations to the PIO, Assistant PIO & Assistant	hcnag.mah@nic.in	No	No	No	No	No
11	Particulars of all plans, proposed expenditure, budget, disbursed amount	No budget is allocated	hcnag.mah@nic.in	No	No	No	No	No
12	Manner of execution of subsidy programmes including information of beneficiaries	Not applicable	hcnag.mah@nic.in	No	No	No	No	No

S r. N o	Subject (Under Section 4 of Right to Information Act)	Particular	Mode of Display (Publication)						
13	Particulars of recipients of concessions, permits or authorisations granted	No	hcnag. mah@n ic.in	No	No	No	No	No	No
14	Information available in electronic form	website	hcnag. mah@n ic.in	No	No	No	No	No	No
15	Facilities available to citizens for obtaining information including library	website	hcnag. mah@n ic.in	No	No	No	No	No	No
16	Names & designation of Information Officer and Appellate Officer	Shri G.M. Khapre, Public Information Officer & Deputy Registrar (Admn.) Shri M.K.Kondalwadikar Assistant Public Information Officer & Section Officer. Shri V.P. Mahure, Assistant. Shri A.W. Deshpande, Assistant.	hcnag. mah@n ic.in	No	No	No	No	No	No
17	Other information	Shri S.P.Muley, Appellate authority Right to Information Act & Registrar (Admn.)							